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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.192 OF 2004

New Delhi, this the 23rd day of January, 2004

HON'BLE SHRI SARWESHWAR JHA, ADMINISTRATIVE MEMBER

HC Masood Ahmad No.61/SW
R/o Qtr. No.91, Type-I, Sector-3,
R.K. Puram, New Delhi.

.....Applicant

(By Advocate : Shri U. Srivastava)

Versus

Govt. NCT Delhi, through

1. The Chief Secretary,
Govt. of NCT of Delhi, 5, Sham Nath Marg,
New Delhi.
2. The Commissioner of Police,
Police Head Quarters,
I.P. Estate, New Delhi.
3. The Special Commissioner of Police,
Admn. P.HQ I.P. Estate, New Delhi.
4. The Dy. Commissioner of Police,
Head Quarters, Delhi.

.....Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant has preferred this Original Application for direction being given to the respondents to consider and finalise his case for change of Govt. accommodation in terms of his entitlement and in accordance with relevant rules and instructions on the subject. It is observed that the applicant had been allotted quarter No.91 Type-I, Sector-3, R.K. Puram, New Delhi in accordance with seniority. However, on his having been promoted as Head Constable in the year 1991 and consequently on his having become eligible for allotment of Type-II accommodation in accordance with the relevant rules and instructions on the subject, he applied for



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allotment of the said type of Govt. accommodation (Police Pool, Delhi) for the allotment year 2003. He also submitted an application in the prescribed format in June, 2003. He has reiterated that some accommodation fell vacant (Quarter No.814, Type-II, Sector-3, R.K. Puram, New Delhi); but the same has been allotted to some other person, who had not applied for such accommodation in the particular year. It is observed that the applicant has reminded the authorities in the matter subsequently and his last representations submitted to the respondents in the matter were on 10.9.2003(Annexure A/6) and subsequently on 18.10.2003. He has not received any reply to the same till date.

3. Under these circumstances and having regard to the facts of the matter, I am of the view that the appropriate course at this stage would be to dispose of this Original Application with a direction to the respondents to consider the aforesaid representations submitted by the applicant praying for allotment of higher type of Govt. accommodation to which he is entitled as per the relevant rules and instructions on the subject and which has been allotted to other similarly placed person, as claimed by the applicant, and dispose them of by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of the present order. Order accordingly.

4. With this, the present Original Application is disposed of at the admission stage itself.

5. A copy of this Original Application shall also

Manohar Dutt

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be sent to the respondents to facilitate consideration and disposal of the matter.

6. The applicant, as prayed for, is also granted liberty to proceed in the matter as per law, if his grievance still survives.



(SARWESHWAR JHA)
ADMINISTRATIVE MEMBER

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